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Title: Need to amend article 371 of the Constitution for securing public employment, educational opportunities and special development for the backward regions of Karnataka.

SHRI SHIVARAMA GOUDA (KOPPAL): The Hyderabad - Karnataka region is a most backward in terms of education opportunities public employment and special development etc.. This region consists of the five districts of Karnataka namely Gulbarga, Bidar, Raichur, Yadagiri and Koppal districts. People of this part of Karnataka are leading a very deplorable life even after 64 years independence. There are no basic infrastructure for education and health facilities. Regional imbalance has been assuming greater proportion over the year. The Hyderabad - Karnataka region was part of the former state of Hyderabad, which was ruled by Nizam before Independence. On November 1st 1956 as a result of the State Reorganization Act, the state of Hyderabad was trifurcated. Telengana region became a part of the newly formed state of Andhra Pradesh, while Marathwada and Karnataka regions became parts of Maharashtra and Mysore state respectively.

In order to protect the interest of the people from Telengana region of Andhra Pradesh with regard to public employment on the basic of residence an Amendment was brought to the constitution to insert a new article 371-D.

Hence, I would like to draw the attention of Hon'ble Minister for Home Affairs to make necessary amendment to Article 371 of the Constitution of India at par with Article 371 –D which governs the State of Andhra Pradesh in the interest of securing justice to the people of this region in Karnataka.